

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1752/98
M.A.No.271/2001

Hon'ble Shri Govindan S. Tampi, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

New Delhi, this the 18th day of July, 2001

Smt. Anju Goyal
w/o Sh. J.L.Goyal
r/o J2-59, Sarita Vihar, DDA Flats
New Delhi. Applicant

(By Advocate: Shri Yogesh Sharma)

Vs.

1. Union of India through
The Secretary
Ministry of Defence
Govt. of India
New Delhi.
2. Controller General of Defence Accounts
West Block-V, R.K.Puram
new Delhi - 66.
3. The Controller of Fin. & A/cs (Fys)
Dehradun Group of Factories
Accounts Office
Opto Electronics Factory
Ministry of Defence, Dehradun(UP).. Respondents

(By Advocate: Shri S.Mohd. Arif)

O R D E R(Oral)

By Shri Govindan S. Tampi, Member (A)

MA 271/2001 has been filed by the applicant
for permission to bring the LRs of the deceased
~~applicant~~
applicant. The MA is allowed.

2. Learned counsel for the applicant also seeks
to withdraw the OA with liberty to approach the
Tribunal in case any grievance survives in the matter.
The OA is accordingly dismissed as withdrawn. No
costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

(GOVINDAN S. TAMPI)
MEMBER(A)

/rao/